

ORISSA ACT 9 OF 2006

THE ORISSA CO-OPERATIVE SOCIETIES (SECOND AMENDMENT) ACT, 2006

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(SECOND AMENDMENT) ACT, 2006**

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(SECOND AMENDMENT) ACT, 2006**

[Received the assent of the Governor on the 8th September, 2006
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AN ACT FURTHER TO AMEND THE ORISSA CO-OPERATIVE
SOCIETIES ACT, 1962.

BE it enacted by the Legislature of the State of Orissa in the
Fifty-seventh Year of the Republic of India as follows :—

Short title and
commence-
ment.

1. (1) This Act may be called the Orissa Co-operative Societies
(Second Amendment) Act, 2006.

(2) It shall be deemed to have come into force on the 1st day of
July, 2006.

Amendment
of section 28.

2. In the Orissa Co-operative Societies Act, 1962, (hereinafter
referred to as the principal Act), in section 28, in sub-clause (iv) of clause (g)
of sub-section (2), for the words "fifty-four months", the words "sixty-six months"
shall be substituted.

Orissa Act
2 of 1963.

Repeal and
savings.

3. (1) The Orissa Co-operative Societies (Amendment) Ordinance,
2006 is hereby repealed.

Orissa
Ordinance
No.2 of 2006.

(2) Notwithstanding such repeal anything done or any action taken
under the principal Act, as amended by the said Ordinance, shall be deemed
to have been done or taken under the principal Act as amended by this Act.

* For the Bill, see Orissa Gazette Extraordinary dated the 3rd August, 2006,
(No. 1097).
